

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/11,039/A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Dibrugarh

Dated Guwahati, the ~~21st~~ November, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter DJD/5000/2022 dated 11.11.2022

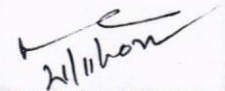
Madam,

With reference to the above, I am directed to inform you that, Smti Jharna Saikia, Civil Judge & Asstt. Sessions Judge, Dibrugarh has been allowed to avail LTC for the block period of 2018-2021 (by way of carry forward) w.e.f. 24.12.2022 to 01.01.2023 to visit Digha via Kolkata along with her husband Shri Himadri Sankar Borah and minor son Shri Divyam Kashyap, by the shortest possible route, as per existing Rules.

Smti Saikia may be informed accordingly.

Thanking you.

Yours faithfully


REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/11,040 - 11,043 /A, dated 21/11/22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Jharna Saikia, Civil Judge & Asstt. Sessions Judge, Dibrugarh with reference to her letter dated 11.11.2022
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court


REGISTRAR (VIGILANCE)